Deccan Chronicle, Hyderabad, 01/09/2025
Page No: 3, Size: (NaNcm x NaNcm)

NHRC pulls up state over workers' deaths

DC CORRESPONDENT
HYDERABAD, AUG 31

The National Human Rights Commission (NHRC) has directed Chief Secretary K. Ramakrishna Rao and Cyberabad police commissioner Avinash Mohanty to submit daily updates and a detailed progress report within four weeks regarding the investigation into a building collapse that killed three migrant workers, including two women, from Odisha.

The workers were standing on a scaffolding that collapsed and fell 75 feet at an allegedly illegal under-construction six-storey building in Addagutta of KPHB on September . Three others were critically injured and were undergoing treatment at Gandhi Hospital.

The victims, Balram Badanayak, Sonia Badanayak, and Buddha Badanayak, were daily-wage labourers. A petition filed by prominent human rights lawyer Rama Rao Immaneni alleged that the families had not yet received any compensation or support.

The NHRC, after reviewing the report submitted by the government into the collapse, found it unsatisfactory and ordered daily case progress updates. The commission also stressed that details related to compensation for the deceased workers' families be clearly included in the revised submission.

The order, issued on Saturday, brings renewed attention to the accountability of officials, including Nagaram municipality commissioner Bhaskar Reddy.

NATIONAL HUMAN RIGHTS COMMISSION

DECCAN CHRONICLE, Online, 1.9.2025

Page No. 0, Size:(0)cms X (0)cms.

Deccan Chronicle

NHRC Pulls Up Telangana Over Delay In Action Telangana

https://www.deccanchronicle.com/southern-states/telangana/nhrc-pulls-up-telangana-over-delay-in-action-1900763

DC Correspondent 31 August 2025 11:13 PM

NHRC slams Telangana govt over inaction, seeks report on KPHB construction site tragedy that killed three Odisha migrants National Human Rights Commission (NHRC)

Hyderabad: The National Human Rights Commission (NHRC) has pulled up the Telangana government for failing to take swift action or provide compensation in a fatal construction site mishap that killed three migrant workers from Odisha and critically injured three others in the Kukatpally Housing Board (KPHB) area. The incident occurred around 9 am on September 7, 2023, when a scaffolding structure at an illegally constructed six-storey building in Addagutta collapsed, throwing six workers from a height of over 75 feet. The deceased were identified as Balram Badanayak, Sonia Badanayak, and Buddha Badanayak. Three others were rushed to Gandhi Hospital in critical condition.

A petition filed by human rights lawyer Rama Rao Immaneni prompted the NHRC to reopen the matter after finding the state’s earlier report “unsatisfactory.” In its latest order, issued on August 31, 2025, the Commission directed chief secretary K. Ramakrishna Rao and Cyberabad Commissioner Avinash Mohanty to submit a revised and detailed progress report within four weeks, including daily case updates and specifics on compensation.

All six victims were part of a 17-member migrant group from Badlapada village in Malkangiri district, Odisha, who had recently moved to Hyderabad in search of work. The police registered a case under Section 304A (causing death by negligence) against the building owner and alerted GHMC officials, who are yet to publicly announce any action against the builder. Activists have demanded not only legal accountability but also immediate relief for the victims’ families, including Santhu’s wife and three young daughters. (Source : Deccan Chronicle)

SAMBAD ENGLISH, Online, 1.9.2025
Page No. 0, Size:(0)cms X (0)cms.

Sambad English

Odisha rights activist petitions NHRC over gangrape case in Udala

Human rights activist Jayanta Kumar Das has approached NHRC, seeking urgent directives to the Odisha Police for the immediate arrest of accused persons involved in the alleged gangrape of a young woman in Udala

https://sambadenglish.com/latest-news/odisha-rights-activist-petitions-nhrc-over-gangrape-case-in-udala-9771831

by Surya Narayan Pradhan | 31 Aug 2025 15:42 IST

Bhubaneswar/New Delhi: Human rights activist Jayanta Kumar Das has approached the National Human Rights Commission (NHRC), seeking urgent directives to the Odisha Police for the immediate arrest of accused persons involved in the alleged gangrape of a young woman in Udala, Mayurbhanj district.

The activist has also urged the NHRC to monitor the investigation to ensure timely filing of the chargesheet and demanded that the District Legal Services Authority (DLSA), Mayurbhanj, be directed to provide a compensation of ₹10 lakh to the survivor.

According to reports, on August 29, a 20-year-old woman travelled in a vehicle with one of the accused, known to her, who had allegedly promised her a job. During the journey, four other men boarded the van and allegedly took turns to sexually assault her. The accused later abandoned her by the roadside and fled the spot.

Locals rescued the victim, following which she lodged a complaint at Udala Police Station on August 30. A case (No. 356/2025) was registered the same day.

However, police had not arrested any of the accused till the time of filing this report.

The New Indian Express

Dharmasthala mass burial case: Protect complainant, says activist to SIT

Evidence in the Sowjanya case has been destroyed and some witnesses have died.

https://www.newindianexpress.com/states/karnataka/2025/Aug/31/dharmasthala-mass-burial-case-protect-complainant-says-activist-to-sit

Express News Service | Updated on: 31 Aug 2025, 7:59 am

1 min read

MANGALURU: Activist Prasanna Ravi from Mangaluru on Saturday met Special Investigation Team (SIT) officials and sought protection to the witness-complainant after the investigation into the alleged mass burial case is complete as she claimed that he is a key witness in the Sowjanya rape and murder case.

She said, “Sowjanya’s mother Kusumavathi in her complaint to SIT has mentioned about the witness-complainant and his claims about Ravi Poojary.

Evidence in the Sowjanya case has been destroyed and some witnesses have died. I have given the names of a few others linked to the case who have died (mysteriously). The witness-complainant should not meet the same fate,” she claimed.

“The witness-complainant has claimed that Ravi Poojary was killed because he knew about the Sowjanya case. Let that angle be probed too. I had earlier appealed to the then state government to form an acquittal committee and punish officers who were at fault in investigating the Sowjanya case as directed by the CBI court.

But it is still pending. If an acquittal committee is formed, the then investigating officer and other officials can be interrogated and we can have information on who destroyed evidence. I am confident CM Siddaramaiah will accept our demands. When the CBI court itself has given a report against officials who were at fault in the Sowjanya case, why can’t we talk against them,” she asked.

Ravi said she will file a complaint with the Belthangady police against those defaming Sowjanya’s mother Kusumavathi. “DK SP Dr Arun K has said he will take action. I complained to the National Human Rights Commission when they visited here.”

JANTA SE RISHTA, Online, 1.9.2025
Page No. 0, Size:(0)cms X (0)cms.

Janta Se Rishta

मानवाधिकार कार्यकर्ता ने उदाला में सामूहिक बलात्कार मामले को लेकर NHRC में याचिका दायर की

https://jantaserishta.com/local/odisha/human-rights-activist-files-petition-in-nhrc-regarding-udala-gang-rape-case-4241209

Kavita231 Aug 2025 4:02 PM

Odisha ओडिशा : मानवाधिकार कार्यकर्ता जयंत कुमार दास ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से संपर्क कर मयूरभंज जिले के उदाला में एक युवती के साथ कथित सामूहिक बलात्कार के आरोपियों की तत्काल गिरफ्तारी के लिए ओडिशा पुलिस को तत्काल निर्देश देने की मांग की है। कार्यकर्ता ने एनएचआरसी से समय पर आरोपपत्र दाखिल करने के लिए जाँच की निगरानी करने का भी आग्रह किया है और मांग की है कि जिला विधिक सेवा प्राधिकरण (डीएलएसए), मयूरभंज को पीड़िता को ₹10 लाख का मुआवज़ा देने का निर्देश दिया जाए।

रिपोर्टों के अनुसार, 29 अगस्त को, एक 20 वर्षीय युवती अपने एक परिचित आरोपी के साथ एक वाहन में यात्रा कर रही थी, जिसने कथित तौर पर उसे नौकरी दिलाने का वादा किया था। यात्रा के दौरान, चार अन्य लोग वैन में सवार हो गए और कथित तौर पर बारी-बारी से उसका यौन उत्पीड़न किया। बाद में आरोपियों ने उसे सड़क किनारे छोड़ दिया और मौके से फरार हो गए।

स्थानीय लोगों ने पीड़िता को बचाया, जिसके बाद उसने 30 अगस्त को उदाला पुलिस स्टेशन में शिकायत दर्ज कराई। उसी दिन मामला (संख्या 356/2025) दर्ज कर लिया गया।

हालांकि, खबर लिखे जाने तक पुलिस ने किसी भी आरोपी को गिरफ्तार नहीं किया था।

Navbharat Times

हरदोई: पुलिस कस्टडी में युवक की मौत पर भड़के घरवाले, हाइवे जाम, 16 साल की लड़की को भगाने का आरोप

https://navbharattimes.indiatimes.com/state/uttar-pradesh/hardoi/man-death-in-hardoi-police-custody-family-ruckus-on-highway/articleshow/123624724.cms

Edited by: वैभव पांडे | Lipi•1 Sept 2025, 8:21 am

हरदोई के युवक रवि राजपूत पर 16 साल की लड़की को घर से भगा ले जाने का आरोप था। उसके घरवालों का कहना है कि पुलिस ने लड़की वालों से पैसा लेकर हत्या कर दी है।

हरदोई के थाने पर हंगामा

सुधांशु मिश्रा, हरदोई: शाहाबाद कोतवाली में पुलिस हिरासत में रविवार रात एक युवक की मौत हो गई। 16 साल की लड़की भगाने के आरोप में पुलिस युवक को पकड़कर लाई थी। परिजनों ने थाने के बाहर हंगामा शुरू कर दिया। एसपी नीरज कुमार जादौन मौके पर पहुंचे और कठोर कार्रवाई का आश्वासन दिया। पुलिस ने पिता की तहरीर पर विवेचक समेत डायल 112 के दो पुलिसकर्मियों और लड़की के घरवालों पर केस दर्ज किया है। घरवालों का आरोप है कि पुलिस ने लड़की पक्ष से तीन लाख रुपये लेकर उनके बेटे की हत्या कर दी। विवेचक को सस्पेंड कर दिया गया है।

28 अगस्त को शाहाबाद थाना क्षेत्र निवासी रामप्रसाद ने बताया कि अहमदनगर गांव निवासी रवि राजपूत उनकी नाबालिग पुत्री को बहला फुसलाकर अपने साथ भगा ले गया है। पुलिस ने केस दर्ज करते हुए जांच शुरू की और पीड़िता को सकुशल बरामद करते हुए रवि राजपूत को हिरासत में लिया।

रात आठ बजे युवक की हुई मौत

रविवार रात आठ बजे हिरासत में लिए गए युवक रवि राजपूत की हालत बिगड़ी तो पुलिसकर्मी उसे स्थानीय सीएचसी ले गए जहां डॉक्टरों ने उसे मृत घोषित कर दिया। मौत की खबर मिलते ही बड़ी संख्या में परिजन सहित गांव वाले थाने के बाहर जमा हो गए और हाइवे जाम करते हुए हंगामा शुरू कर दिया। परिजनों ने आरोप लगाया कि पुलिस ने लड़की पक्ष से रुपये लेकर उसके बेटे की हत्या कर दी।

विवेचक सहित डायल 112 के पुलिसकर्मियों पर केस

सूचना मिलते ही एसपी नीरज कुमार जादौन शाहाबाद कोतवाली पहुंचे और मृतक के परिजनों से मिलकर कार्रवाई का आश्ववासन दिया। मृतक के पिता की तहरीर पर पुलिस ने केस दर्ज करते हुए विवेचक उपनिरीक्षक वरुण कुमार शुक्ला, दो पुलिस कर्मी डायल-112, अन्य पुलिस कर्मी व नाबालिग बच्ची के परिजनों के विरुद्ध केस दर्ज करते हुए विवेचक को निलंबित किया गया है।

सीसीटीवी फुटेज की जांच की जा रही है: एसपी नीरज कुमार जादौन

एसपी नीरज कुमार जादौन ने बताया कि पुलिस द्वारा शव का पोस्टमार्टम डॉक्टरो के पैनल से वीडियोग्राफी के साथ कराया जाएगा। उन्होंने बताया कि थाने पर लगे सीसीटीवी कैमरों की फुटेज को सुरक्षित किया जा रहा है। प्रकरण में राष्ट्रीय मानवाधिकार आयोग के दिशा-निर्देशों का अनुपालन किया जा रहा है।

Patrika

हरदोई में पुलिस कस्टडी में युवक की मौत: एसपी बोले बड़ी घटना, विवेचक, दो पुलिसकर्मी सहित इन पर मुकदमा

Hardoi 20 year youth dies in police custody हरदोई में 20 वर्षीय युवक की थाना में मौत होने से हड़कंप मच गया। एसपी ने मृतक परिजनों को विश्वास में लेते हुए विवेचक को निलंबित कर दिया। विवेचक, डायल 112 के सिपाही, नाबालिग के परिजनों के खिलाफ मुकदमा दर्ज किया गया।

https://www.patrika.com/hardoi-news/youth-dies-in-police-custody-sp-says-case-filed-against-investigator-and-others-19908841

हरदोई | Narendra Awasthi | Sep 01, 2025

Hardoi 20 year youth dies in police custody हरदोई में 20 वर्षीय युवक की थाने में मौत होने से पुलिस महकमे में हड़कंप मच गया। घटना की जानकारी मिलते ही पुलिस अधीक्षक नीरज कुमार जादौन थाना पहुंच गए। जहां उन्होंने मृतक परिजनों से बातचीत की और उन्हें न्याय का भरोसा दिलाया। मृतक परिजनों की तहरीर पर थाने में विवेचक उप निरीक्षक, डायल 112 के दो पुलिसकर्मी, अन्य पुलिसकर्मी और नाबालिग बच्ची के परिजनों के विरुद्ध मुकदमा दर्ज किया गया। एसपी ने बताया कि बड़ी घटना हुई है। वीडियो ग्राफी के साथ डॉक्टरों का पैनल पोस्टमार्टम करेगा। मृतक परिजन यदि रहना चाहेंगे तो उन्हें भी अनुमति है। राष्ट्रीय मानव अधिकार आयोग की गाइडलाइन का पालन किया जा रहा है। मामला शाहाबाद थाना क्षेत्र का है।

20 वर्षीय युवक की थाना में संदिग्ध मौत

उत्तर प्रदेश के हरदोई के शाहाबाद थाना क्षेत्र अंतर्गत एक गांव के रहने वाले ने नाबालिग बेटी को बहला-फुसलाकर भगा ले जाने का मुकदमा 28 अगस्त को दर्ज कराया था। जिसमें रवि राजपूत निवासी अहमदनगर थाना शाहाबाद को नामजद किया गया था। पुलिस ने कार्रवाई करते हुए नाबालिग किशोरी को बरामद कर लिया और रवि राजपूत को गिरफ्तार कर थाने में बंद कर दिया। बीते 31 अगस्त की रात 8 बजे रवि राजपूत की मौत हो गई।